THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD.

T.A.No. 650/86

C.A. No.155/ 85 (arising out of 0.S.No.163 of 1984).

Union of India

Appellent - Defandant

Vs.

H.N. Srivastava

Respondent - Plaintiff

Hon. Mr. A.B. Gorthi, A.M. Hon. Mr. S. N. Prasad, J.M.

(By Hon. Mr. S. N. Prasad, J.M.)

The plaintiff Shri H.N. Srivastava filed the Civil Suit
No.163 of 1984 in the Court of Munsif, Jhansi, praying for a
decree for declaration to the effect that the plaintiff had
passed App. III IREM examination held in November, 1982 at
Jhansi. The defendent Union of India through the General Manager,
Bentral Railway, has preferred this appeal against the impugned
judgment and decree in the Court of Distt. Judge, Jhansi. The
said appeal has been transferred to the Tribunal under section 29
of the Administrative Tribunals Act 1985. No one has appeared for
the plaintiff. Shri G.P. Agarwal, learned Counsel for the defendant
(appellant) has been heard in respect of the impugned judgment and
decree which has been passed by the trial court.

Inter-alia, in the plaint, the plaintiff has stated that he has been working as a Clerk Grade I, in the Sr. Divisional Accounts Officer's Office, Jhansi. As mentioned in the plaint, interalia, the averment is that the plaintiff has been working as a Clerk Grade-I in the Sr. Divisional Accounts Office, Central Railway, Jhansi and ever since his appointment in the railway, he has been discharging his duties satisfactorily. The plaintiff

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had appeared at the IREM App-III examineation which was held at Jhansi in November, 1982 and the result of the said examination was declared and the plaintiff was shown to have secured marks as detailed in para 4 of the plaint. According to the estimation of the plaintiff, he had done well and he should have secured much more marks than the marks given to him as such he represented the matter to the Financial Commissioner, Ministry of Railways, New Delhi and by the letter dated 14-11-83, he was replied that no error in evaluating the plaintiff's Answer Books has been committed and the tabulation as indicated specifying therein the respective marks secured by the plaintiff is supposed to be correct one. Thereafter, he filed the above Suit for declaration to the effect that plaintiff has passed App. III IREM examination held in Nov., 1982 at Jhansi; and further prayed in the alternative that decree for permanent injunction directing the defendants to get the answer books of the plaintiff in paper IV of examination evaluated again by an individual agency said or by a person thought to be fit by the Court.

In the W.S. filed by the defendant, interalia, it has been contended that answer books were evaluated properly and marks were awarded to the plaintiff correctly and the allegation to the effect that the answer books were not evaluated properly is quite incorrect. The plaintiff has got no cause of action and in view of the above circumstances, the Suit is liable to be dismissed.

The Trial Court framed seven issues,
keeping in view the pleadings of the parties and after
considering the evidence on record decreed the suit of the plaints

as prayed in the plaint by impugned judgment and decree dated 18-7-1985.

feeling aggrieved against the impugned judgment and decree of the Trial Court, this appeal has been filed by the department (U.O.I.)

appellant. He has argued while drawing our attention to the impugned judgment and decree of the trial Court, that a scrutiny of the answer books by the Court is beyond the scope of enquiry and jurisdiction of the Court/Tribunal. Violation of any rule or breach of involved in the matter of examination of any any satisfactory provision of answer books is to be adjudged by the Court/Tribunal and as such the impugned judgment and the decree of the trial Court can be set aside on the ground alone as the trial Court has exceeded its scope of inquiry and jurisdiction and has placed reliance on the following rulings.

(i) ATR 1989'i( CAT/Jodhpur. "Km. Vinita Srivastava Vs. U.O.I & Others at Page 103 wherein it has been enunciated:—

"Even though it is open to the Court to ascertain as to whether any error in the totalling of marks, tabulation of marks or transposition thereof has taken place and/or as to whether there is any other illegality or irregularity which may vitiate the result, even so the Court is not to embark on the task of revaluating answer books."

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(ii) Ramesh Chandra Tiwari Vs. U.D.I. & Others.

Registration No. 672 of 1986(T)/CAT/Alld decided on 30-10-86 Photostat copy whereof is kept on record),

We have perused the above rulings.

by the trial court and we find that the finding of the trial

Court in regard to issue No.1 "As to whether the answer

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book of the plaintiff, App-III "Market examination of IREM

was not evaluated correctly," is based on the mere

statement of the plaintiff which is to the effect that

he had done all the questions of the 4th question paper

correctly, but according to him, very few marks were awarded

to him. Thus there is no corroborative evidence to support

the veracity of the above statement of the plaintiff.

Having considered the entire evidence on record and enunciated in the above sulings keeping in view the principles of law as cited above we find that the trial Court has erred in decreeing the above Suit of the plaintiff.

Consequently, the above appeal No.155/85 is hereby allowed and the impugned judgement and decree of the trial court are hereby set aside and the above suit No.163 of 1984 of the plaintiff is hereby dismissed. In the circumstances of the case the parties are directed to bear their own costs.

Member (J)

Nember (A)

Dated: 21st May, 1992, Allahabad.